

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2988
TO BE ANSWERED ON 3rd AUGUST, 2018**

REUSING MEDICAL DEVICES

**2988. SHRI B.V. NAIK:
SHRI SANKAR PRASAD DATTA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of complaints/cases related to reuse of disposable medical devices/items especially in cardiology and other super specialties in many private hospitals of the country;
- (b) if so, the details thereof along with the number of such complaints received/cases detected during the last two years, hospital and State/UT-wise; and
- (c) the corrective steps taken by the Government and the action taken against such hospitals?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): Health is a State subject and such complaints would generally be addressed to the State/Union Territory concerned. Data regarding the complaints received by States is not maintained centrally.

(c): The Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration of Clinical Establishments with a view to prescribe the Minimum Standards of facilities and services provided by them. Under the said Act, the National Council for clinical establishments has approved Minimum Standards for different levels of Hospitals. These minimum standards inter-alia provide that the hospitals should have adequate drugs, medical devices and consumables commensurate to the scope of services and number of beds. These standards further provide that the quality of drugs, medical devices and consumables shall be ensured. The Hospitals are also required to follow standard precautions and infection control practices including compliance to Bio-Medical Waste Management Rules. Currently, the Act is applicable in the States of Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, U.P, Bihar, Jharkhand, Rajasthan, Uttarakhand, Assam and Haryana and all Union Territories except Delhi. The implementation and enforcement of the said Act falls within the ambit of the States/Union territories.